

**SPECIAL BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.18/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 6<sup>th</sup> June, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RITAJYA INDUSTRY PVT. LTD. V/S ROC, KANPUR</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anuj Kumar with Sh. Srijan Mehrotra, Advs. : *For the Petitioner*

NONE : *For the ROC, U.P.*

Sh. Niraj Kumar Singh, Adv. : *For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing their respective parties are present. However, none present for the ROC.

- 1.** Ld. Counsel representing the Income Tax Department seeks two weeks' time to file its report.
- 2.** There is no representation today on behalf of the ROC nor any report has been filed on behalf of the ROC.
- 3.** Let the reports be filed by the ROC as well as by the Income Tax Department within a period of two weeks by serving an advance copy of their reports to the opposite side. Thereafter, rejoinder if any, be filed by the Petitioner Company within a period of one week.
- 4.** Let the matter be adjourned for further hearing on 18<sup>th</sup> July, 2024 before the Regular Bench.

**-Sd-**

**(Umesh Kumar Shukla)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**6<sup>th</sup> June, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*